

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-14345-JK (LD) of 2024

DATED:- 12- 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

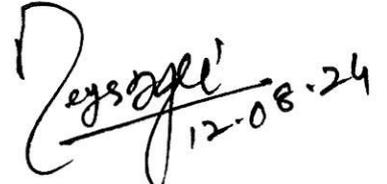
Secretary to Government

Dated 12.08.2024

No:- LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


12-08-24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.14345-JK(LD) of 2024 dated 12.08.2024

S.No	Title of the Case	(OIC)
1	WP(C) No. 972/2022 titled 'Jammu College of Physiotherapy, Jammu vs UT of Jammu and Kashmir and Ors.'	Shri Waqar Talib, Under Secretary to the Government, Health and Medical Education Department
2	O.A No. 441/2024 titled Bimla Devi Vs Union Territory of Jammu and Kashmir and others.	Mr. Sanjay Sharma, Dy. Director (Dentistry), Health Services Jammu

Jm

Reysojle